HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) (Office of the Registrar General at Srinagar)

Subject: Surrender of the Certificate of Enrollment as an Advocate.

NOTIFICATION

No:	2100	_ of 2025/RG/LP	Dated: _/	70/07	2025

It is hereby notified that the below mentioned applicants have voluntarily suspended their practice as an Advocate and have surrendered their Certificates of Enrolment as an Advocate, therefore the same are suspended from the date(s) shown against each:-

S.No	Name of Advocate S/Shri	Date of Surrender	Enrollment No. & Date
1.	Mr.Rajinder Kumar S/O Sh. Bansi Lal R/O Village Gatti Tehsil Bani District Kathua.	18.06.2025	JK-119/2020 Dt.19.02.2020 (Absolute)
2	Mr. Vahid Khan S/O Tafail Hussain R/O Dogran, Tehsil Surankote District Poonch.	30.06.2025	JK-301/2017 Dt.16.03.2017 (Absolute)

By Order.

Addl. Registrar (L.P.) High Court Main Wing, Srinagar

No: 36503-17RG/LP Dated:

Copy to the: -

Registrar Judicial, High Court Wing, Jammu/Srinagar. 1.

Principal District & Sessions Judge, Kathua/Poonch. 2.

Secretary, Bar Council of India, New Delhi. 3.

President J&K High Court Bar Association, Jammu/Srinagar. 4.

President District Bar Association, Kathua/Poonch. 5.

Manager Government Press, Srinagar for publication in the next issue of the Govt. Gazette. 6.

CPC, e-Courts, High Court of J&K and Ladakh, Srinagar with the request to upload the same 7. on the official website of the High Court for information of all the concerned.

In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record 8. of the same.

Notifications file for record. 9.

10. Mr/Ms.for information.

Addl. Registrar (L.P.)